

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 11th RESPONDENT

No.1, Nallathambi Road, Pammal,
Chennai-600 075.

Email: team.legacylaw@gmail.com

Mobile No: 99401 78702

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,
Aged About 64 years occ: Organic farmer,
R/o H.No. 183, Sadashiva Heavens,
PeddaAmberpet village, Abdullapurmet Mandal,
Ranga Reddy district, Telangana -501505.
Mobile No:9391013054
Mail: Indiraramayogi@gmail.com and Anr.

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,
Age About 26 years, H.No.2-6,
Chinna Ravirala, Abdullapurmet Mandal,
RangareddyDist, Telangana-501505.
Mobile No. 9666905777
Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,
Union Ministry of Environment, Forest &CC,
Indira Paryavaran Bhavan,
New Delhi-110003.
Phone: 011 24695262,24695265
Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For M/s. Tirumala Rock Sand Manufacturing Unit


Proprietor

ADDITIONAL COUNTER AFFIDAVIT ON BEHALF OF THE
RESPONDENT. NO.11

I, BudidhiNandha Reddy, Rep by its Proprietor of M/s. Tirumala Rock Sand Manufacturing Unit and mines, Plot No-464/465, Saheb Nagar Kalan, Hayathnagar, Vanasthalipuram, Telangana -500070, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 11th Respondent herein i.e., **M/s. Tirumala Rock Sand Manufacturing Unit** and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

Business activity of the Respondent No.11:-

3. It is to submit that the Respondent No.11 herein is engaged in the business of operating an independent **Stone Crusher** at Sy. No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana and **Rough Stone & Road Metal Quarry** At (Mine No 32a), Sy.No. 268, Bandaraviyala(M), Rangareddy District, Telangana.

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Allegations raised by the Applicant as against Respondent No.11

4. I further submit that, the applicant has raised the following allegation as against the Respondent No.11 in paragraph 6(i) of the original application and the same is extracted below for the convenience of this Hon'ble Tribunal;

E. Respondent No. 11, Tirumala Rock Sand Manufacturing Unit, Bandaraviryala(V), Abdullapurmet(M):

(i) "No Environmental clearance and CFE

(ii) Closure Order Issued on 11-12-2019, whereas the order was revoked upto 29-01-2020

(iii) Later, Show cause notice was issued for non-compliance of Board standards on 07-01-2021.

Reply of the Respondent No.11 as against the allegations raised by the Applicant:-

5. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board.

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FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN RESPECT OF RESPONDENT NO.11;

6. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 11 and 12, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

Findings of the TSPCB as against the Crusher:-

a) The crusher has obtained CFO vide order dated 21.10.2021 which is valid upto 31.12.2030.

b) The Board issued closure orders to the crusher on 11.12.2019. Subsequently, the Board issued Revocation of closure orders vide order dated 29.01.2020. The Board has issued directions to the industry for non-compliance of Board conditions vide order dated 26.03.2021.

c) Compliance of Directions vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-13 Date: 26.03.2021 & 20.12.2021

S.No	Directions	Compliance
1.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions	The crusher has provided cladding to the vibrating screen
2.	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions	The crusher has covered the screen with M.S. Sheets
3.	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered	The crusher has provided closed dust

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	with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker/bins	bunker to store the stone dust
4.	The industry shall regularly carry out sprinkling of water at raw materials loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and transfer points
5.	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas	The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas in 3 directions except east direction
6.	The industry shall construct metal roads within the premises	The crusher has laid metal roads within the premises
7.	The industry shall carry out regular cleaning and wetting of the ground within the premises	During the inspection the crusher was wetting the ground within the premises
8.	During the inspection the crusher was wetting the ground within the premises	The industry has developed greenbelt all around the boundary
9.	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any process equipment of a stone crushing unit shall not exceed 600 micrograms/m ³	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting
10.	Industry shall take all precautionary and safety	The representative of the crusher has informed that they

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	<i>measures during process operations.</i>	<i>are taking all safety measures</i>
11.	<i>The industry shall submit Bank Guarantee of Rs. 1.0 Lakh.</i>	<i>Not submitted</i>

R11(A) – M/S. TIRUMALA ROCK SAND MANUFACTURING UNIT (MINE NO 32A), SY.NO. 268 BANDARAVIYALA(M), RANGAREDDY DISTRICT

BRIEF BACKGROUND ABOUT THE MINING SITE:-

i. Committee constituted by the Government of Telangana to identify the area for mining in the year 2002:-

7. I respectfully submit that, the State Government vide G.O.Rt.No. 153, Dated :01-03-2002 (**ANNEXURE-1**) constituted Mining Zone Committee for Rangareddy District with District Collector/Joint Collector as Chairman; Representative of Urban Development Authority concerned as Member, Asst. Director of Survey and Land Records as Member, Environmental Engineer, Pollution Control Board as Member; Nominee of Director, Mines Safety Region, Hyderabad as Member; Representative of AP Stone Crusher Owner's Association as Member and Asst. Director of Mines & Geology as Member Convener to identify lands for Mining Zone for exclusive quarrying of stone and construction material, wherein activity other than quarrying is prohibited. **Once an area is identified as Mining Zone, no permission for house construction shall be allowed around the Mining Zone. The Mining Zone Committee shall consider all**

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relevant aspects such as Safety, Environmental protection etc., for lands identified as Mining Zone.

ii. Site identified by the Committee in the year 2005 At Bandaraviryala Mining Zone:-

8. It is submitted that the Mining Zone Committee identified Ac.670.29Gts of area in Sy. No.268 of Bandaraviryala Village for creation of Mining Zone following the orders of the Hon'ble Supreme Court in Civil Appeals No. 1907 & 1908 of 2000, dt:12-12-2003 wherein Supreme Court delivered judgement allowing quarrying / crushing operations beyond 1Km from any water body / lake reservoir and 500Mts from human habitation. The Mining Zone Committee on 31-10-2005 reviewed the matter and submitted proposals to the Government, through Director of Mines & Geology for publication of notification in official Gazettee to declare the area Ac.670.29Gts in Sy.No.268 of Bandaraviryalaas Mining Zone. The Environmental Engineer, State PCB who is also member of Mining Zone Committee present during mining zone committee review meeting on 31-10-2005 has given clearance for declaring Ac.670.29Gts as Mining Zone. The quarry lease holders, whose quarry lenses are cancelled elsewhere under public interest are to be rehabilitated in Bandaraviryala Mining Zone. The State Government after careful consideration of the proposals, vide G.O.Ms.No.89, dated 22-03-2006 (ANNEXURE-2) declared over an extent of Ac.670.29Gts falling in Sy.No.268 of Bandaraviryala Village as Mining Zone with the following conditions.

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- a) In the Mining Zone all other activities other than quarrying will be prohibited.
- b) No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
- c) The Mining Zone shall be exclusively for quarrying of road metal and other material being use in construction activities etc.,

The Government also stipulated following conditions in regard to blasting and environmental measures and for strict implementation of maintaining of safe environment.

- i. Sprinkling of water for dust control.
- ii. Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

10. It is submitted that the State Government vide G.O.Ms.No. 138, dt:07-06-2007, G.O.Ms.No.294, dt:14-11-2007 and G.O.Ms.No.349, dt:15-12-2007 (ANNEXURE-3 TO 5) allotted quarry leases over an extent of Ac.510.45Gts including Ac. 100.45 area covering green belt; common area and internal roads in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for (15) years period from 2008 to 2023 to (41) quarry lease holders /firms,

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whose quarry lenses were cancelled under public interest as rehabilitation measures with following conditions.

- a) Sprinkling of water for dust control during crushing operations.
- b) Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- c) The allottee shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries / crushers at their own cost.

Unexpired Quarry lease transferred to Respondent No.11:-

11.It is submitted that the quarry lease was granted in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for a period of (15) years from 2008 to 2023 to (41) quarry lease holders /firms. Subsequently, the quarry lease was transferred from M/s. Balaji stone metal Industry, Prop. Sri. D Narsing Rao which was granted by the Government of Telangana in favour of the M/s. Tirumala Rock Sand Manufacturing Unit i.e., Respondent no.11 (ANNEXURE-6). The relevant para vide order dated 20/07/2017 is extracted below;

Through the reference 1st cited, the Deputy Director of Mines & Geology, Hyderabad granted transfer of quarry lease for stone & Metal over an extent of Ac.12.45 over an extent of Ac.12.45 i.e., Ac.6.0 in A-Zone (block No.32A) & Ac.4.0 in B-Zone (block No.328) and Ac.2.45Gts in common area in Bandaraviryala Mining Zone In Sy.No.268 (Govt. Land) of Chinnaraviryala

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Village, Abdulapurmet Mandal, Ranga Reddy District in favour of M/s.Sri Thirumala Stone Sand Metal Industry, Prop Smt.B.Prabhavathi from M/s.Balaji Stone Metal Industry, Prop. Sri. D. Narsing Rao for the unexpired portion of the lease period i.e., upto 16-06-2023 subject to submission of SQP, EC/CFE by transferee in their name within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

12. It is submitted that the State Government vide G.O.Ms.No.89, dated 22-03-2006 declared Ac.670.29Gts of area in Sy.No.268 of Bandaraviryala as Mining Zone as per the Supreme Court judgment issued in Civil Appeals No. 1907 & 1908 of 2000, dt: 12-12-2003 with certain conditions or protection of Environment, Safety etc., The Mol of Central Government issued EIA notification No. 1533, dated 14-09-2006 1.0., after declaration of Bandaraviryala Mining Zone on 22-03-2006. Therefore, the contention of the Petitioner that the Government declared Bandaraviryala Mining Zone on 22-03-2006 without conducting cumulative environment impact study as per EIA notification dated 14-09-2006 is not tenable.

Requirement of EC is not mandatory:-

13. It is respectfully submitted that one M/s. Balaji stone metal Industry, Prop. Sri. D Narsing Rao was granted a unexpired quarry lease by the Government

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of Telangana which is valid until the year 2023. From the transfer order issued by the State of Telangana, it is evident that the said lease was subsequently transferred to M/s. Tirumala Rock Sand Manufacturing Unit, i.e., Respondent No.11 from M/s. Balaji stone metal Industry, Prop. Sri. D Narsing Rao. Therefore, under the law, the said transfer does not amount to an expansion of activity or a change in the nature of operations by the transferee. Consequently, the requirement for obtaining a fresh Environmental Clearance (EC) under the provisions of EIA 2006 does not arise in the absence of any modification, expansion, or renewal of the mining activity. It is a settled position that the need for EC arises at the time of lease expiry or when the project proponent seeks renewal or proposes changes in the nature or extent of operations. In the instant case, as the lease remains valid and unexpired, the excavation carried out by Respondent No.11 cannot be treated as illegal.

Extract from the EIA Notification

*Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, **the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or***

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modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

From the above provisions that the requirement for Environmental Clearance (EC) is attracted only in cases of expansion beyond the existing lease parameters or upon renewal of the lease. Therefore, any excavation carried out under a valid lease and permit issued by the State government cannot be deemed illegal in the absence of such expansion or renewal. Furthermore, it is pertinent to note that the project proponent has duly paid the seigniorage fee for the excavated material, a fact which has also been acknowledged by the Ministry of Environment, Forest and Climate Change (Moef&CC). This reinforces the position that the mining operations were conducted in accordance with the terms of the lease and the applicable statutory framework.

Application for environmental clearance submitted by the Respondent No.11 for renewal of quarry lease:

14. It is further submitted that, after cessation of quarry operations, the 11th Respondent approached the Government of Telangana vide application

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dated 17.06.2022 (**ANNEXURE-7**) seeking renewal of quarry lease whereby the Respondent No.11 was directed to obtain Environmental Clearance (EC) as a prerequisite for processing the said renewal. Accordingly, the 11th Respondent has submitted the application for Environmental Clearance and has also paid the requisite fee for appraisal (**ANNEXURE-8**), The application is currently pending consideration before the competent authority.

15. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. ABP/TSPCB/RO-RR-I/CFE/2018-2469 dated 31.07.2018 (**ANNEXURE-10**), issued **Consent for Establishment (CFE)** in favor of 11TH Respondent for establishing a stone crusher in Sy. No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana. Pursuant thereto, the 17TH Respondent obtained **Consent for Operation (CFO)** dated 21.10.2021 (**ANNEXURE-11**), which is valid up to 30.12.2030, issued by the Member Secretary, TSPCB. This shows has complied with all legal and environmental requirements applicable to its operations.

16. I further submit that, the 11th Respondent has duly applied for Environmental Clearance (EC), which is presently pending consideration before the competent authority. Hence, the Applicant has misled this Hon'ble Court by suppressing these material facts and attempting to create a contrary impression regarding the Respondent's compliance status.

17. I further submit that, the Respondent No.11 has also obtained factory license from the Govt. of Telangana dated 10.12.2019 is annexed as (**ANNEXURE-A12**). These licenses, granted by the competent statutory authorities after

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due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws.

18. The 11th Respondent has paid the **Bank Guarantee** and complied as per the directions of TSPCB (**ANNEXURE A13**), which is a part of Environmental clearance documentation are detailed below;

- (i) Bank Guarantee Rs. 2,52,000/- vide BG No. 8627IPEBG230035, dt. 27.07.2023 for implementation of Remediation Plan, Natural Resource Augmentation Plan and Community Resource Augmentation Plan along with action plan.
- (ii) Demand Draft of Rs. 3,05,761/- for penalty amount vide DD No. 672262, dt. 29.07.2023 drawn on Karnataka Bank.

9. I respectfully submit that the Joint Committee constituted by this Hon'ble Tribunal, in its report dated 22.04.2022, has categorically observed that ***"the Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed."*** In view of this unambiguous finding, it is evident that no excess mining, encroachment, or violation of the lease conditions has been committed by this Respondent, and hence the allegations made in the Original Application are wholly unfounded and devoid of merit.

For M/s. Tirumala Rock Sand Manufacturing Unit


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In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.11 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary costs

Further, it is vital to submit that the Applicant has intentionally purchased the land situated both inside **(ANNEXURE-9)** and within the buffer zone of the mining area as declared by the Government of Telangana, wherein only mining activities are permitted and other activities such as construction of houses and agricultural activity are prohibited. Despite knowing the factual position of the land, the Applicant purchased the said property for reasons best known to them, and hence, the present allegation is frivolous and malicious.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary costs insofar as the allegations raised against Respondent No.11 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.

For M/s. Tirumala Rock Sand Manufacturing Unit


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- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

VERIFICATION

I, BudidhiNandha Reddy, Rep by its Proprietor M/s. Tirumala Rock Sand Manufacturing Unit and mines, Plot No-464/465, Saheb Nagar Kalan, Hayathnagar, Vanasthalipuram, Telangana -500070, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

For M/s. Tirumala Rock Sand Manufacturing Unit


Proprietor

RESPONDENT NO.11

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines and Quarries - Declaration of Mining Zones in the outskirts of the city/town to prevent problems to the inhabitants and prevent pollution - Committee constituted to identify the Mining Zones - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O.R.No.153

Dated: 01-03-2002

Read: _____

From the Director of Mines and Geology, Letter No.35990/R2-3/99, dt.18-12-2001.

ORDER:

Rapid urbanisation has resulted in the expansion of residential colonies close to the areas in which quarry leases have been granted. This has led to frequent representations from Residents Associations for cancellation of the leases and prohibition of quarrying operations. On the other hand, the Association of Crusher owners and quarry lease holders have been representing that they have established the stone crushers long ago incurring huge expenditure and that at the time of taking leases and establishment of crushers, there were no habitations. They have also mentioned that in the recent past permissions have been accorded for construction of houses in those areas resulting in conflict with local people.

2. Having considered the matter carefully and after due consideration of all relevant aspects such as safety, environmental protection as well as the need to ensure availability of material for the construction industry and realisation of Government revenue, Government have decided to create Mining Zones where activity other than quarrying will be prohibited. Once an area is identified as a Mining Zone, no permission for house construction shall be allowed around the Mining Zone.

3. In order to identify the lands to be included in the Mining Zone, Government hereby constitutes the following Committees for Districts of Rangū Reddy, Medak, Nalgonda and Chittoor, where the problem is very severe.

- | | | | |
|----|--|-----|----------|
| 1) | District Collector / Joint Collector, | --- | Chairman |
| 2) | Representative of Urban Development Authority concerned. | --- | Member |
| 3) | Assistant Director, Survey & Land Records | --- | Member |
| 4) | Environmental Engineer, Pollution Control Board | --- | Member |

/PTO/

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- | | | | |
|----|--|------|--------------------|
| 5) | Nominee of Director, Mines Safety Region III, Hyderabad. | | Member |
| 6) | Representative of A.P. Stone Crusher Owner's Association | --- | Member |
| 7) | Assistant Director of Mines & Geology | --- | Member
Convenor |

4. The above Committee is entrusted with the responsibility of identifying lands to be included in the Mining Zones within the respective districts for exclusive quarrying of road metal. The Collector / Joint Collector is requested to hold the Committee meetings and forward a report to the Government within three months positively.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

MINNIE MATHEW
 PRINCIPAL SECRETARY TO GOVERNMENT

To
 The District Collector,
 Nalgonda/Ranga Reddy/Medak & Chittoor.
 The Commissioner, Survey, Settlements & Land Records,
 Hyderabad.
 The Secretary, A.P. Pollution Control Board, Hyderabad.
 The Hyderabad Urban Development Authority, Hyderabad./
 Tirupathi Urban Development Authority, Tirupathi.
 ✓ The Director of Mines and Geology, Hyderabad.
 The Director, Mines Safety,
 O/o Directorate General of Mines Safety,
 Southern Zone, 16-11-511/D/221,
 Salivhann Nagar, Malakpet Post Office, Hyderabad -36.
 The Deputy Director of Mines and Geology,
 Hyderabad/Nizamabad/Cuddapah.
 The Assistant Director of Mines and Geology,
 Ranga Reddy/Medak/Nalgonda/Chittoor.
 The Assistant Director, Survey & Land Records,
 Nalgonda/Ranga Reddy/Medak & Chittoor District.
 The Environmental Engineer, A.P. Pollution Control Board,
 Nalgonda/Ranga Reddy/Medak/Chittoor District.
 The President, A.P. Stone Crushers Owners Assn.,
 33-25-34/D, Ram Builders, Dr. B. Ramm Rao Hospital Road,
 Suryapet, Vijayawada - 520002.

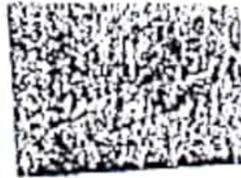
Copy to :
 The Revenue Department.
 The MA & UD Department
 S/Ss

// forwarded by order //

R. Krishna Rao -
 SECTION OFFICER

Enclt. No. 8441 / P-2 / 2002

1st communicated for information and m/c



**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

Mines and Quarries - Creation of 'Mining Zone' with the Quarrying areas in and around the twin cities - Areas falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs.670.29 Gts. declared as "Mining Zone" - Orders - Issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.89.

Dated: 22-3-2006.
Read the following:

1. G.O.Rt.No.153, Ind. & Com. (M.II) Dept., dt.1-3-2002.
2. DMG proposal in ADMG, Ranga Reddy Dist. file No.1432/M/2002.

ORDER:

1. The quarrying activity in and around twin cities of Hyderabad and Secunderabad is in vogue for the last few decades. Due to rapid urbanization and expansion of residential colonies nearby the quarry leased areas and frequent representation by the resident associations, the Government taking into consideration of certain aspects such as safety, environmental protection and to ensure availability of material for the construction industry felt the need for creating exclusive quarrying areas in the outskirts of the twin cities and declaring them as "Mining Zones".
2. In order to identify the areas to be included in the mining zone, Government vide G.O.Rt.No.153, Industries and Commerce (M.II) Department dated 01-03-2002 issued orders constituting a committee in the Districts of Ranga Reddy, Medak, Nalgonda and Chittoor. The committees comprises of the respective: District Collector / Joint Collector as Chairman, representatives from Urban Development Authority, Assistant Director Survey and Land Records, Environmental Engineer, Andhra Pradesh Pollution Control Board, nominee of Mines Safety, representative of Andhra Pradesh Stone Crusher Owners Association as members and Assistant Director of Mines and Geology Member-Convener.
3. The Convener of the Mining Zone Committee, Ranga Reddy District (Assistant Director of Mines and Geology, Hyderabad) has reported that after studying various aspects, felt that there is urgent need for creation of Mining Zone by relocation of the existing quarry leases in the sub-urban Mandals of Ranga Reddy District which are falling near to the habitation. The Mining Zone Committee of R.R. District initially identified the area falling in Sy.No.268 of Bandaraviryala village, Hayatnagar Mandal suitable for creation of Mining Zone taking into consideration the 'base map' of the salient features of the said area.
4. A detailed survey was conducted in respect of the proposed Mining Zone from 21-07-2003 to 29-07-2003 and marked the outer boundary of Sy.No.268 of Bandaraviryala on the Village map duly showing the assignments. The survey also demarcated the area on the ground around the survey number by taking reference numbers. The total area after demarcation worked out to Ac.670.29 Gts. There were assignments in the area covering about acres 135.00. There are certain patta lands in Sy.No.248, 250, 251 and 252 found to be surrounded on all sides by survey No.268 of Bandaraviryala Village. In the meanwhile M/s Sanathana Yoga Prachara Samithi represented by its founder Sri P. Ram Reddy filed a representation before the Hon'ble Minister for Mines and Geology on 12-08-2004 stating that Sy.No.250, 251 & 253 of Bandaraviryala Village are their patta lands and requested the Government either to abandon the proposal of Mining Zone in Sy.No.268 of Bandaraviryala Village or to provide alternate suitable area to the Samithi in lieu of their patta lands. The Samithi also requested compensation for the structures of the Samithi located in Taramathipet Village for ashram buildings. The matter was discussed by Mining Zone Committee on 8-9-2004 in detail and the Committee decided to acquire the patta lands of the M/s. Sanathana Yoga Prachara Samithi for the purpose of establishing stone crushing units within the Mining Zone and the District Collector, Ranga Reddy to provide alternate equivalent lands else where in consultation with the Samithi and facilitate.

5. In addition to the identification of the area for Mining Zone in Sy.No.263 of Bandaraviryala village, a study was also taken-up to explore the feasibility aspect in formation of 'Centralized Quarries' system at Gajularamaram (Quthbullapur Mandal), Kokapet (Rajendranagar Mandal) and Kothwalguda (Shamshabad Mandal) duly dispensing with individual quarry leases in and around twin cities of Hyderabad and Secunderabad by shifting and relocating in the proposed Mining Zones in a phased manner. The Committee also recommended for cancellation of certain quarry leases falling near to the habitation. The concept of 'Centralized Quarry' system was suggested for effective exploitation of the mineral deposits in the systematic and scientific manner by employing latest techniques of blasting and pollution control methods in these areas. The plotting of quarries with reference to nearest habitation/water body/lake was undertaken for the areas proposed for Centralized Quarries duly keeping in view the Hon'ble supreme Court of India judgment dated.12.12.2003 in a batch of Civil Appeals Nos.1907 and 1908 of 2000 filed by Quarry-owners of Ranga Reddy District, wherein the Supreme Court of India delivered judgment allowing quarrying/crushing operations beyond 1 KM from any water body / lake reservoir and 500 Mts. from human habitation subject to clearance from Pollution Control Board. Further details are being worked out for the areas proposed for declaration as 'Centralized Quarry' system duly keeping the upcoming projects of Government in the areas, and also human habitations and other institutions.

6. The Mining Zone Committee of Ranga Reddy District on 23-09-2003 taken certain decisions including creation of Mining Zone at Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts., subject to cancellation of assignments by the Revenue Department.

7. Finally, the Mining Zone Committee on 31-10-2005 reviewed the matter and took the decision to declare a Mining Zone in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District as all the assignments have been cancelled by the Revenue Department and the area is suitable to meet all the requisite norms of the Member-Departments.

8. The Convenor of the Committee, submitted proposal to the Government through the Director of Mines and Geology with a request for publication of notification in official gazette for declaring the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts. as "Mining Zone" with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) department, dated 01-03-2002.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone.
3. The Mining Zone shall be exclusively for quarrying of road metal.

9. The Director of Mines and Geology, while forwarding the proposal of Mining Zone Committee, Ranga Reddy District to Government, has stated that the area of acres 670.29 Guntas (271.33 Ha) in Survey No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District may be considered for allotment to Andhra Pradesh Mineral Development Corporation Limited by declaring this as a mining zone in terms of orders already issued by the Government in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 01.03.2003 with the conditions mentioned by the Mining Zone Committee as at para-8 above the following existing leases, which are falling within the Mining Zone, be cancelled under 'public interest', after following due procedure as their existence will hamper to the scheme of present proposal.

Sl.No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Bulding Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares.	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

10. While allocating blocks in the mining zone the principle of date of grant of Quarry Lease will be taken into consideration for all the lease holders, who are to be rehabilitated under present scheme due to closure of their quarries elsewhere which are falling within objectionable zone shall be taken into consideration including the above (4) quarry leases and by following a preferential treatment to all such leaseholders who are to be rehabilitated basing on the date of grant of lease i.e., first grantee will have first preference in allocation of the blocks.

11. The Director of Mines and Geology has further reported that the lease holders affected due to cancellation can be re-allotted area as per necessity and that the Government may specify that the areas must be allocated on the following criteria.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology.
2. The rock-sand units will get second priority for allocation of area @ not less than 10 Ha. Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.

12. The Director of Mines and Geology has also stated that as far as in the non mineral bearing area of the zone, plots for allocation to stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may be fixed by the Committee constituted by the Government.

13. Government after careful consideration of the above proposal of the Director of Mines and Geology hereby accept the recommendation / proposal of the Mining Zone Committee / Director of Mines and Geology and declare the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs. 670.29 Gts. (271.33 Hectares) as Mining Zone with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 1-3-2003.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
3. The Mining Zone shall be exclusively for quarrying of road metal, and other material being used in construction activities etc.
4. 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare.

14. The area declared now as Mining Zone is allocated to Andhra Pradesh Mineral Development Corporation Limited by excluding the following existing quarry leases which are falling within this area until they are cancelled after due process of Law.

Sl. No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Building Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

15. The lease holders affected due to cancellation shall be re-allotted area as may be necessary in consultation with them and that the allocation of such areas must be on the following criteria, and any issue arising thereon in allocation, the decision of Government shall be final.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology, after prior approval of Government.
2. The rock-sand units will get second priority after the existing stone crushers for allocation of area @ not less than 15 Ha. Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.
5. In this non-mineral bearing area of the zone, plots for allocation of stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may be fixed by the Committee constituted by the Government.

16. The Andhra Pradesh Mineral Development Corporation Limited shall take the responsibility of appointing the qualified Mining Engineers on consultancy basis to supervise the works for systemic and scientific operations by providing qualified Blasters and also by taking the responsibility of undertaking blasting operations as per statute, so that it does not cause any hindrance to the local public by way of enormous sound pollution or dust emission.

17. In order to meet the cost of implementation process, the Andhra Pradesh Mineral Development Corporation Limited shall send proposals for meeting the expenditure for providing the above services in consultation with the stake holders. The Andhra Pradesh Mineral Development Corporation Limited shall also sub lease appropriate blocks to the allottees and regulate all activities relating to the blasting and environmental measures and strict implementation of maintaining of safe environment. Further the Andhra Pradesh Mineral Development Corporation Limited will also take care of the following.

- i. Sprinkling of water for dust control.
- ii. Taking steps for Afforestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Providing potable drinking water to the labour and first aid.
- v. Maintaining crèches as per the statutory provisions of the Mines Safety Rules.
- vi. Constructing explosive magazines with proper security provision.
- vii. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

18. In case the sub leaseholders are not operating the areas and keeping idle for more than 2 years without obtaining any prior permission from the Andhra Pradesh Mineral Development Corporation Limited, the Andhra Pradesh Mineral Development Corporation Limited may cancel the allotment and take possession of the area and allot to any eligible unit. The sub lease holder shall pay all levies payable to Government through Andhra Pradesh Mineral Development Corporation Limited including dead rent etc.,

19. The District Collector shall take all steps for smooth functioning of the Mining Zone.

20 The Director of Mines and Geology, Hyderabad is requested to take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. KRIPANANDAM
SECRETARY TO GOVERNMENT

To
The Director of Mines and Geology, Hyderabad.
The District Collector, Ranga Reddy District.
The Vice Chairman and Managing Director,
Andhra Pradesh Mineral Development Corporation Limited.
The Commissioner, Printing, Publication and Stationary Department, Hyderabad.
(He is requested to publish the above orders in the next extra-ordinary issue of Gazette and send 100 copies to this department)

Copy to:

The Revenue Department, Secretariat buildings.
The Municipal Administration and Urban Development Department, Secretariat Buildings.
The Home (Printing) Department.
The Andhra Pradesh Pollution Control Board, Hyderabad.
The Assistant Director of Mines and Geology, Hyderabad.
The Mines Safety Department, Government of India, Hyderabad zone
The Survey and Land Records, Hyderabad.
✓ Sri Padmanabha Rao, President,
A.P. Stone Crusher Owner's Association,
36, Road No.11, Film Nagar, Jubilee Hills,
Hyderabad - 500 033.
Sri K Anjaneyulu, General Secretary,
A.P. State Stone Crusher Owners Association,
1-1-380/A/20,
Gandhinagar, Hyderabad.

SF/SC

// Forwarded :: By order //

B. Kripanandam
SECTION OFFICER
K.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mining Zones - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of orders - issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.138.

Dated:07-6-2007

Read the following:

1. G.O.Rt.No.153, Industries & Commerce (M.II) Dept, dt.01-03-2002.
2. G.O.Ms.No.89, Industries & Commerce (M.II) Dept, dt.22-03-2006.
3. Director of Mines and Geology File No.15306/R7-1/2007.

ORDER:

In the reference 1st read above, orders were issued constituting committees in the Districts of Ranga Reddy District, Nalgonda, Medak and Chittoor to identify areas suitable for quarrying / crushing on the outskirts of City/Town for declaration as 'Mining Zone' to prevent problems to the inhabitants and prevent pollution. The Committee comprises of Collector / Joint Collector as Chairman, representative of Urban Development Authority, Assistant Director Survey & Land Records, Environmental Engineer, A.P. Pollution Control Board, nominee of Director Mines Safety, representative of A.P. Stone Crushers Owner's Association as members and Assistant Director of Mines & Geology is Member-Convenor. The intention of the Government for identification of areas to be declared as Mining Zones was basically to create exclusive sectors/blocks on the analogy of 'industrial zones' where activity other than quarrying / crushing will be prohibited and once an area is declared as Mining Zone no permission for any housing schemes will be sanctioned.

2. In the reference 2nd read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated to the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leases who are to be rehabilitated basis on the date of grant of lease i.e., the first grantee will have 1st preference in allocation of blocks.

3. Orders were also issued in the reference 2nd read above that 10% of the total area is to be reserved for Vaddea Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km or as may be decided in case to case by the Director of Mines and Geology, Hyderabad, 'after prior approval of Government'.

4. In the reference 3rd read above, the Director of Mines and Geology has submitted that the area under mining zone over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District has been surveyed by a team of surveyors engaged by M/s Andhra Pradesh Mineral Development Corporation Limited to make plot for allotment to various existing leaseholders to be rehabilitated, revealed that the area represents a totally

[P.T.O]

undulating terrain, topographically composed of hillocks, uneven land (not leveled) and valleys juxtaposed without a particular proposition / pattern i.e. the area is having granite deposits suitable for quarrying / crushing scattered with uneven land and low lying areas. Due to the unequal distribution of the granite deposits, it is not possible for individual allotment of plots to the persons / firms to be rehabilitated in the mining zone, because the individual allotment will result in having some plots over the hillocks, on the slopes and on the ground (sub-surface deposits) creating an anomaly among the allottees / stakeholders on the side and once the quarry operations commence, due to indiscriminate operations and blasting done by each stakeholder may jeopardize the actual concept of mining zones.

5. Therefore, the Director of Mines and Geology has submitted that to have proper justification in allotment of plots to the stakeholders and for the smooth functioning of the mining zone, it is proposed to allocate the area by M/s Andhra Pradesh Mineral Development Corporation Limited, by following the concept of 'Centralized quarrying'. Under this system, the mineral bearing area falling within the mining zone will be properly assessed and formed into blocks. These blocks will be allocated to a group of stakeholders, who in turn will identify phases within the mineral bearing block to conduct blasting by using latest techniques for scientific exploitation of the deposit. Similarly, the group of stakeholders of a particular mineral bearing block will be allocated place near to the block for establishment of stone crushing units. By following this system, the blasting operations will be to a large extent confined to certain fixed locations.

6. The quarry/crushers' owners having convinced for the concept decided to form into one or more company(s) and these companies will enter into a joint venture agreement with M/s Andhra Pradesh Mineral Development Corporation Limited and come into being a new company to be referred as "Joint Venture Company". This Joint Venture Company will work on the similar lines of Andhra Phosphates Private Limited, wherein the Chairman is Vice Chairman & Managing Director of Andhra Pradesh Mineral Development Corporation Limited and the Managing Director is the person elected one among the stakeholders and there will be equal proportion of Board of Directors both from the Corporation and the company formed by the stakeholders for a tenure of two years on rotation basis. Though, this company will be headed by the Vice Chairman & Managing Director of the Corporation but functions solely on the decisions taken by the stakeholders among themselves in the best interest of the stone crushing industry.

7. The Joint Venture Company will plan for the quarry operations after proper assessment of the mineral bearing area within the place earmarked as mineral bearing block at their expenses, call for tenders from the reputed firms having expertise in the mining field for production of raw material to the crushing units as per the requirements by each unit. The Joint Venture Company will bear all the expenses for development of the quarry, loading of raw material to the vehicles of individual stakeholders. However, the other site services like development of layout, laying of internal roads and maintenance, sprinkling of water for dust control, taking steps for afforestation in the peripheral zones as 'green belt' and its proper maintenance, providing potable drinking water to the labour and first aid, maintenance of crèches as per the statutory provisions of the Mine Safety Rules, construction of explosives magazine with proper security provision, prevention of indiscriminate quarrying other than the area earmarked for quarrying purpose within the mining zones and appointment of qualified mining engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters will be undertaken by M/s Andhra Pradesh Mineral Development Corporation Limited.

8. Thirty six applicants have formed themselves into a Company by name M/s Bahdaraviryala Crushers & Mining Zone Limited having registered office at

Door No.8-3-972/A (New MCH No.972/A), First Floor, Opp. Reliance Communication, Srinagar Colony, Hyderabad. They have submitted a consent letter signed by the proposed allottees requesting for allotment of quarry area in the Mining Zone to M/s Bandaraviryala Crushers & Mining Zone Limited, which will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.

9. Names of these 36 members of this company i.e. M/s Bandaraviryala Crushers and Mining Zone limited are listed below:

- 1) Sri K.Anjaneyulu
- 2) Sri M.A.Nayeem
- 3) Sri D.Shankar
- 4) Sri S.Bashir
- 5) Sri K.Chandramouli
- 6) M/s Road Metal Industry
- 7) M/s Kumar Crushers
- 8) M/s A.K.Metal Industries
- 9) Sri P.Srinivas
- 10) Sri V.Ramji
- 11) M/s Jayalaxmi Stone Crushers
- 12) M/s Kanaka Durga Stone Crushers (Sri M.Gopal Kishan)
- 13) M/s Kanada Durga Metal Industries (Sri M.C.Ramana)
- 14) M/s Marsian Stone Crushers
- 15) M/s Sn Laxmi Narasimha Metal Industries
- 16) M/s Sai Rohit Metal Industries
- 17) M/s Vasavi Stone Crushers & M/s Vengamamba Associates
- 18) M/s Uday Stone Crusher
- 19) Sri B.Shailendra
- 20) Sri K.Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M.Kondaiah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P.Chinna Rao
- 25) Sri SSurender reddy M/s Shona Engg.
- 26) M/s Venus Stone Crusher
- 27) M/s AMR Projects Private Limited
- 28) M/s Sri Sai Crushers
- 29) M/s Sai Kiran Metal Industry
- 30) Sri P.Balraj
- 31) M/s Padmavathi Metal Industry
- 32) M/s Larsen & Turbo Limited
- 33) M/s Srinivasa Metal Industries
- 34) Sri B.Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Ram Reddy Metal Industry

10. Another Company by name M/s Bandaraviryala East Mining Company having Registered Office at Plot No.134, Vanastali Hills, Vanasthalipuram, Hyderabad - 500070 has been formed with the three existing lease holders and another two applicants as follows:

- 1) Sri S.A.Subhani, Existing leaseholder
- 2) Sri R.Jagdish, Existing leaseholder
- 3) Sri S.A.Rahman, Existing leaseholder
- 4) Sri K.Ashok Kumar, Person displaced in view of Supreme Court judgement.
- 5) Sri K.Narsing Rao, Person displaced In view of Supreme Court Judgement.

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11. In the reference 3rd read above, the Director of Mines and Geology has finally requested the Government that

- 1) the 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, as at para 9 above, may be allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) Since Sarvarsi S.A.Subhani, R.Jagdish and S.A.Rahman are three existing leaseholders having leases in the same area, Bandaraviryala, these leases may be ordered to be amalgamated into Bandaraviryala Mining Zone. The above five applicants as at para 10 above may be granted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience. These five people will be allotted 50 acres in the name of M/s Bandaraviryala East Mining Company with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) In the 150 acres of non-mineral bearing area, each of the applicants may be allotted 3.65 acres for establishment of their crusher units.
- 4) One lease holder, namely M/s Venkata Raghava Building Materials who has ten hectares did not file any option. Hence, action may be taken for cancellation of the lease if the company is now willing to come forward for amalgamation.

12. The Director of Mines and Geology has therefore requested the Government to accord necessary allotment orders as proposed above so that M/s Andhra Pradesh Mineral Development Corporation Limited will enter into an agreement with the companies being formed by the allottees and come into being a joint venture so as to initiate the process of shifting of the quarries / crushing units to Mining Zone in Sy.No.268 of Bandaraviryala (V), Hayathnagar (11), Ranga Reddy District.

13. The matter has been examined by Government in detail and accord approval as follows:-

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, mentioned as at para 9 above, are hereby allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) The 5 applicants of M/s Bandaraviryala East Mining Company mentioned as at para 10 above, are hereby allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area is hereby allotted to each of the applicant for establishment of their Crusher Units.

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M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission is hereby accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

14. The Director of Mines and Geology, Hyderabad, shall take necessary action in the matter.

[BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH]

Y. SRILAKSHMI,
SECRETARY TO GOVERNMENT.

- To
- ✓ The Director of Mines and Geology, Hyderabad.
The Vice Chairman & Managing Director,
Andhra Pradesh Mineral Development Corporation Limited,
Ameerpet, Hyderabad.
 - The District Collector, Ranga Reddy District.
- Copy to:
- The Revenue Department.
 - The Municipal Administration & Urban Development Department.
 - M/s Bandaraviryala Crushers and Mining Zone Ltd.,
Regd.Off: Dr.No.8-3-972/A (New MCH No.972/A),
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.
 - M/s Bandaraviryala East Mining Company,
Regd.Off: Plot No.134, Vanastali Hills,
Vanasthalipuram,
Hyderabad.

Sf/Sc

// FORWARDED :: BY ORDER //

Y. Srilakshmi
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines & Quarries - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of area - allotment of individual leases - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O.Ms.No.294

Dated:14-11-2007
Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s Bandaraviryala East Mining Company, dated:17-09-2007.
4. Representation of the Secretary, Hyderabad Stone Crusher Owners Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.

↓ ORDER:

In the reference 1st read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited, shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leaseholders who are to be rehabilitated basis on the date of grant of lease i.e. the first grantee will have 1st preference in allocation of blocks. Orders were also issued in the above G.O. that 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km. or as may be decided in case to case by the Director of Mines & Geology, Hyderabad, after prior approval of Government.

2. Subsequently orders were issued in the reference 2nd read above wherein totally two independent groups were formed, in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to veddera community. In the above said G.O., Government accord approval as follows:

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with APMDC to form a Joint Venture Company.

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- 2) The 5 applicants of M/s Bandaraviryala East Mining Company are allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with APMDC to form Joint Venture Company.
 - 3) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
 - 4) M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission was accorded to the DMG for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.
3. Through the reference 3rd and 4th read above Government have received representation from M/s Bandaraviryala East Mining Company and from the Secretary, Hyderabad Stone Crusher Owners Association, wherein they alleged that there is delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into agreement. M/s Bandaraviryala East Mining Company has requested for early commencement of quarrying operations either under Joint Venture with Andhra Pradesh Mineral Development Corporation Limited or through individual allotments to their company of 5 members. The Secretary, Hyderabad Stone Crusher Owners Association, has also requested to allot the quarries individually.
4. The matter has been examined by Government in detail in consultation with the Vice-Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, and decided to consider to allot individual leases to these displaced quarry owners as requested in the representations 3rd and 4th read above with certain conditions, in modification of the orders issued in the references 1st and 2nd read above.
5. Accordingly, Government in partial modification of the orders issued in the references 1st and 2nd read above, hereby order to allot individual leases for Stone and Metal in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), R.R.District to the displaced quarry owners as requested in the representations 3rd and 4th read above with the following conditions:
- a) Sprinkling of water for dust control during crushing operations.
 - b) Taking steps for afforestation in the peripheral zones as green belt and its proper maintenance.
 - c) The allottees shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries / crushers at their own cost.
 - d) Providing potable drinking water to the labour and first aid.

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- u) Maintaining creches as per the statutory provisions of the Mines Safety Rules.
- f) Constructing explosive magazines with proper security provision.
- g) Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.
- h) The allottees shall apply within (15) days from this order for grant of quarry lease before the authority as per rule along with an affidavit on shifting of the existing quarrying / crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.
- i) The allottees of each block shall conduct joint quarrying Initially to have an approach for accessibility to all individual quarry leases by way of three trench / channels with a width of 50 mts., one along and two across the blocks. The raw material during the joint quarrying shall be shared by all allottees as per their requirement Irrespective of the location of quarrying. The trenching prices which provide road to all individual quarries be completed within 3 years from the date of execution of lease deeds. From 4th year onwards, no transport permits will be issued based on joint quarrying.
- j) The allottees shall obtain necessary explosive licence from the competent authority before commencement of blasting operations, conduct quarry operations by using latest explosive devices to reduce the effect of sound and vibration due to blasting.
- k) The allottees shall shift the existing crushing units to the mining zone within 3 months period from the date of this order.
- l) A committee consisting of allottees of each block under the supervision of ZDMG, Hyderabad, shall take further action on the allotment of individual quarry plots @ 10.00 acres each by adopting a suitable method.
- m) The allottees shall follow the norms and conditions as laid down under APMMC Rules, 1966.
- n) The allottees in one block should not cause any hindrance to other block leaseholder and maintain atmosphere for smooth quarrying by adopting procedure like maintaining common blasting timings, developing green belts, setting up sprinkling tools for settling dust etc.
- o) The allottees shall appoint qualified Mines Manager and other technicians under whose control the quarry operations be taken up as per the norms laid down under mines safety rules.
- p) The allottees shall acquire / negotiate with the pattadars for the pattalands falling as binded (within) Sy.No.268 of Bandaraviryala to have area of 3.65 acres each for establishment of stone crushing units.

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q) When the operations are in upper flanks using explosives, the quarry operators at the lower flanks must be evicted until the explosives are charged and only after charging is over they should be allowed to operate, keeping in view of the safety precautions.

6. The Director of Mines & Geology, Hyderabad, is informed that the allotment of individual leases ordered at para 5 above is also subject to obtaining all clearances from the competent authorities concerned and further subject to satisfying all other applicable Acts & Rules.

7. The Director of Mines & Geology, Hyderabad and the Vice-Chairman and Managing Director, A.P. Mineral Development Corporation Limited, shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y.SRILAKSHMI
SECRETARY TO GOVERNMENT

To
The Director of Mines & Geology, Hyderabad.
The Vice Chairman & Managing Director,
Andhra Pradesh Mineral Development Corpn.Ltd.,
Amecpet, Hyderabad.
The District Collector, Ranga Reddy District.
Copy to:
The Revenue Department.
The MA & UD Department.
M/s Bandaravryala Crushers and Mining Zone Ltd.,
Regd.Off: Dr.No.8-3-972/A (New MCH No.972/A)
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.
M/s Bandaravryala East Mining Company,
Regd.Off: Plot No.134, Vanastali Hills,
Vanasthalipuram, Hyderabad.
The Secretary,
Hyderabad Stone Crusher Owners Association,
8-3-972/A, 1st floor, Opp. Reliance Communications,
Srinagar Colony, Hyderabad - 73.

Sf/Sc

// forwarded by order //

Chabani
SECTION OFFICER
✓

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

MINES & QUARRIES - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - Allotment. of area - Allotment of individual leases - Orders - Issued further modification - Orders - Issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms. No.349

Dated: 15-12-2007
Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No,138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s, Bandaraviryala East Mining Company, dated;17-09-2007.
4. Representation of the.Secretary, Hyderabad Stone Crusher Owners, Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.
6. G.O.Ms. No.294, Ind. & Com.(M.II) Dept., dated:14-11-2007.
7. Director of Mines & Geology, Hyderabad, Note dt.28-11-2007.

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ORDER:

In the reference, 1st read above orders were issued, declaring the area over an extent of 670.29 across in Sy.No.268 of Bandaraviryala (V), Hyathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified mining engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such lease holders who are to be rehabilitated basing on the date of grant of lease i.e. The first grantee will have 1st preference in allocation of blocks. Orders were also issued in the said G.O that 10% of the total areas to be reserved for Vaddera societies in the interest of their welfare. Orders were also issued therein that the existing stone crusher shall be given 1st priority in allocation to the extent of material required to them for sustenance of the stone crushing Industry within the radius of about 50 km or as may be decided in case to Case by the Director of Mines and Geology, Hyderabad after prior approval of Government.

2. subsequently orders were issued in the reference 2nd read above where in totally two independent groups were formed in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to Vader community. Government have also accorded approval wide reference 2nd read above, which has follows.

[P.T.O]

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- i) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with A.P Mineral Development Corporation Limited to form a Joint Venture Company.
- ii) The 5 applicants of M/s Bandaraviryala East mining Company or allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with A.P Mineral Development Corporation Limited, to form joint venture Company.
- iii) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
- iv) M/s. Venkata Raghava Building Materials who has ten (10) hectares in the Mining Zone area did not file any option. Hence permission was accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure. If he is not willing to come forward it for amalgamation.

3. In the reference, 3rd and 4th read above, Government have received representation from M/s Bandaraviryala East mining Company and from the secretary, Hyderabad Stone crushers owners 'Association, wherein the alleged that there is a delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into an agreement, M/s Bandaraviryala East mining Company has requested for early commencement of quarrying operations, either under joint venture with Andhra Pradesh Mineral Development Corporation Limited through individual allotment to their company of 5 members. The Secretary, Hyderabad, stone crusher Owners Association, has also requested to allot the queries individually.

4. After examining the matter in detail in consultation with the vice chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, Government in partial modification of the orders issued in the references, 1st and 2nd read above "issued orders in the reference, 6th read above allot individual leases for stone and metal in Sy.No. 268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District to the displaced quarry owners as requested in the representations, 3rd and 4th read above with certain conditions.

5. At this stage, through the reference, 7th read above the Director of Mines and Geology, Hyderabad has brought to the notice of Government that M/s. Larson and Tourbo Limited having (3) quarry leases for stone metal and established (2) stone, crushing units in Thimmaipally(V) and Jawaharnagar villages of Keesara and Shameerpet Mandals, Ranga Reddy District, The Director of Mines and Geology has further stated that M/s Larson and Tourbo Limited, applied for shifting of their unit from Thimmapally Village to the Mining Zone at Bandaraviryala subsequently, M/s Larson & Tourbo informed that in order to attend some urgent assignment, the said unit of Thimmapally has been temporarily shifted to Thadlpatri, Anantapur District and that M/s. Balaji Stone Metal Industries represented for allotment of lease in lieu of the allotment to M/s Larson and Tourbo Limited, as they were holding a quarry lease for stone and metal and established Stone crushing unit in Sy.NO.37 of Gopanpally Village, serilingapally (M), Ranga Reddy district. The Director of Mines

and Geology has also stated that the Assistant Director of Mines and Geology, furnished for his remarks for consideration of allotment of lease to M/s Balaji Stone industries by Duley cancelling the allotment earlier made to M/s Larson and Turbo Limited. In view of the above the Director of Mines and Geology has requested that the allotment may be considered in favour of M/s. Balaji Stone Metal Industries.

6. Regarding allotment of lease to M/s Vengamamba Associates & M/s Vasavi Stone Crusher (as) a single unit in G.O.Ms. No 138, Ind. & Com.(M.II) Dept.,dt.07.06.2007, the Director of Mines and Geology in the reference 7th read above has stated that the Assistant Director of Mines and Geology, Hyderabad, reported that both M/s Vengamamba Associates and M/s Vasavi Stone Crushers are holding two separate quarry leases, explosive licences etc., and recommended for consideration for separate allotment in the Mining Zone instead as a single unit. Therefore, the Director of Mines and Geology has requested to consider the allotment of lease to M/s Vasavi Stone Crusher only in Mining Zone at Sy.No.268 of Bandaraviryala (V) and the allotment to M/s Vengamamba Associates may be considered in Mining Zone under declaration elsewhere;

[Contd..3]

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8. The Director of Mines and Geology has requested the Government to extend the (15) days time specified in the G.O. 6th read above to the allottees for filing applications before the competent authority from the date of modifications/amendment Issued.
9. The matter has been examined by Government in detail and accordingly, in partlal modification of the orders issued in the references 1st, 2nd and 6th read above, Government hereby issue the following orders:-
 - a) A quarry lease is hereby allotted in favour of M/s Balaji Stone Metal Industries by duly cancelling the allotment earlier made to M/s Larson and Toubro Limited in G.O.Ms.No,138, Ind. & Com. (M,II) Dept., dt.07-06-2007, as the latter firm shifted their stone crushing unit on their own to Thadipatri, Anantapur District to attend to urgent work assigned to them.
 - b) a quarry lease Is hereby allotted in favour of M/s Vasavi Crusher only in Mining Zone at Sy.No.268 of Bandaraviryala (V) duly cancelling the lease allotted earlier in favour of M/s_Vasavi Stone Crushers & M/s Vengamamba Associates, who were considered together as a single unit In-G.O.Ms,No.138, Ind. & Com. (M.II) Dept., and the case of M/s.-Vengamamba Associates for allotment of a lease will be considered in the proposed Mining Zones to be declared elsewhere.
 - c) The new allottees referred to in (a) and (b) above shall apply wth in 15 days from the date of this order for grant of quarry lease before the authorities as per rules along with an affidavit of undertaking on shifting of the existing quarrying/ crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.

10. In view of the above modifications now ordered, the following shall be the latest list of allottees in Mining Zone at Bandaraviryala.

a) M/s Bandaraviryala East Mining Company

- 1) Sri S.M.Subhanl, Existing lease holder
- 2) Sri R.Jagadeesh Kumar, Existing lease holder
- 3) Sri S.A,Rahaman, | Exlsdng lease holder
- 4) Sri K.Narasinga Rao
- 5) Sri K.Ashok Kumar.

b) M/s Bandaraviryala Crushers and Mining Zone Limited

- 1) Sri K.Anjaneyulu
- 2) Sri M.A.Nayeem
- 3) Sri D.Shankar
- 4) Sri D.Bashir
- 5) Sri K.Chandramouli
- 6) M/s Road Metal Industry
- 7) M/s Kumar Crushers
- 8) M/s A.K.Metal industries
- 9) Sri P.Srinivas
- 10) Srl.V.Ramji
- 11) M/s Jayalaxmi Stone Crushers
- 12) M/s Kanaka Durga Stone Crushers (Sri M. Gogal Kishan)
- 13) M/s Kanaka Durga Metal Industries (Sri M.C. Ramana)
- 14) M/s Marslan Stone Crusher
- 15) M/s Sri Laxmi Narasimha Metal Industries
- 16) M/s Sal Rohit Metal Industries
- 17) M/s Vasavi Stone Crusher
- 18) M/s Uday Stone Crusher
- 19) Sri B.Shailendra
- 20) Sri K. Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M. kondalah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P. Chinna Rao
- 25) Sri S. Surender Reddy, M/s Shona Engineers
- 26) M/s Venus Stone Crusher
- 27) M/s A.M.R. Projects Private Limited
- 28) M/s Sri Sai Crushes
- 29) M/s Sai Kiran Metal Industry
- 30) M/s Sri P. Balraj, M/s Sai Baba Metal Industry
- 31) M/s Padmavathi Metal Industry
- 32) M/s Balaji Stone Metal Industries
- 33) M/s Srinivas Metal Industries
- 34) M/s Sri B. Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Ram Reddy Metal Industry

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11. The Director of Mines & Geology, Hyderabad, shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y. SRILAKSHMI
SECRETARY TO GOVERNMENT

To
The Director of Mines & Geology, Hyderabad

Copy to:

The Vice Chairman & Managing Director,
A.P. Mineral Development Corporation Limited
Ameerpet, Hyderabad.

The District Collector, Ranga Reddy District
The Revenue Department
The Municipal Administration & Urban Development Department
M/s Bandaraviryala Crushers and Mining Zone Ltd
Regd Off: Dr.No.8-3-972/A (New MCH No.972/A)
First Floor, Opp Reliance Communication
Srinagar Colony Hyderabad

M/s Bandaraviryala East Mining Company,
Regd Off: plot No 134, Vanastali Hills,
Vanasthalpuram, Hyderabad.

The Secretary,
Hyderabad Stone Crusher Owners Association,
8-3-972/A, First Floor, Opp Reliance Communication
Srinagar Colony Hyderabad

Sf/Sc

//FORWARDED:: BY ORDER//

SECTION OFFICER

37



GOVERNMENT OF TELANGANA
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY::HYDERABAD
 Present: K.Ramachandraiah, M.Sc., Asst. Director

Proceedings No.1365/TQL/S&M/2017

Dt:20-07-2017

Sub: Mines & Quarries - Transfer of quarry lease for stone & metal in Sy.No.268 (Govt. Land) of Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District over an extent of Ac.12.45 (Ac.6.0 in A-Zone (Block No.32A) & Ac.4.0 in B-Zone (Block No.32B) and Ac.2.45Gts in common area held by M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao in favour of **M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi** for the un expired period upto 16-06-2023 - Work Orders - Issued - Reg.

- Ref: 1. Dy. Director of Mines & Geology, Hyderabad Procs.No.2187/TQL/RR/2017, dt:28-06-2017.
 2. Letter dt:20-07-2017 from M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi .

ORDER:

Through the reference 1st cited, the Deputy Director of Mines & Geology, Hyderabad granted transfer of quarry lease for stone & Metal over an extent of Ac.12.45 over an extent of Ac.12.45 i.e., Ac.6.0 in A-Zone (block No.32A) & Ac.4.0 in B-Zone (block No.32B) and Ac.2.45Gts in common area in Bandaraviryala Mining Zone in Sy.No.268 (Govt. Land) of Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District in favour of M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi from M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao for the unexpired portion of the lease period i.e., upto 16-06-2023 subject to submission of SQP, EC/CFE by transferee in their name within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

Through the reference 2nd cited, the transferee has attended this office and requested to execute the transfer of quarry lease deed.

In view of the above, M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi is hereby permitted to carry out the quarrying operations w.e.f 20-07-2017 to 16-06-2023 subject to the conditions laid down in Telangana State Minor Mineral Concession Rules, 1966 and amendments issued from time to time and further subject to the conditions laid down in the original lease deed dt:06-05-2008 executed by the transferor and also submit the SQP, EC/CFE by transferee within (3) months from the date of execution of transfer deed and also subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the TSMMC Rules, 1966.

The lessee shall register the lease deed in Sub Registrar office concerned and furnish the original to this office.


 Asst. Director of Mines & Geology,
 Rangareddy District.

To:

- M/s.Sri Thirumala Stone Sand Metal Industry, Prop.Smt.B.Prabhavathi,
 H.No.17-1-386/88, SN Reddy Nagar Colony, Champapet, Hyderabad
 Copy to M/s.Balaji Stone Metal Industry, Prop.Sri.D.Narsing Rao, H.No.12-2-825/1/2,
 Beside Sarvi Hotel, Mehidipatnam, Hyderabad with a request to immediately
 surrender the original lease deed (Form G) in this office.
 Copy submitted to the Director of Mines & Geology, Hyd for favour of information.
 Copy submitted to the Dy. Director of Mines & Geology, Hyd for favour of information.
 Copy submitted to the Director Mines & Safety, Region No.2, 7th Floor, CGO
 Towers, Kavadiguda, Secunderabad-500080.
 Copy to the Tahasildar, Abdullapurmet Mandal, Ranga Reddy District.



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY

Notice No: LOI/R/RGR/0029



Dated: 17.06.2022

Sub: Mines & Quarries - Renewal of Quarry Lease for Road Metal, Gravel, Murram, Building Stone, over an extent of 5.038 Ha in Sy.No. 268 of Banda Raviryal Village, Abdullapurmet Mandal, RANGAREDDY District filled by M/s. Sri Tirumala Stone Sand Metal Industry - Scrutinized Quarry Plan alongwith EC, CFE & CFO - Called for - Regarding.

Ref: LESSEE ID: 1511080115.

M/s. Sri Tirumala Stone Sand Metal Industry, filled application for Renewal of Quarry Lease for Road Metal, Gravel, Murram, Building Stone, over an extent of 5.038 Ha in Sy.No. 268 of Banda Raviryal Village, Abdullapurmet Mandal, RANGAREDDY District for a period of 20 Years.

As per TSMMC Rules, 1966 the renewal applicant is requested to submit Scrutinized Quarry Plan alongwith Environmental Clearance; Consent for Establishment and Consent for Operation from the authority concerned within (6) months from the date of this notice so as to consider the renewal of Quarry Lease.

M. Venkateshwarlu
Deputy Director of Mines & Geology,

To
M/s. Sri Tirumala Stone Sand Metal Industry
Copy to:
The Director of Mines & Geology,
Hyderabad
The Asst. Director of Mines & Geology
RANGAREDDY

Scanned with CamScanner





BNR SMU <bnrsmu2345@gmail.com>

I/s. Sri Thirumala Stone Sand Metal Industry 5.038 ha or 12.45 Acres in A-Zone, Block No. 32A, 4.0 Acres in B-Zone, Block No. 32B and Acr 2.45 gts in Common Area)

Sathish Kumar <sathishkumar543@gmail.com>
 BNR SMU <bnrsmu2345@gmail.com>

Tue, Apr 5, 2022 at 12:57 PM

Please find the online submission A.C.K...


PARIVESH
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State Environment Impact Assessment
 Authority
 Telangana



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S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Current status	Attached Files	View Timeline Details
1	Proposal No : SIA/TG/MIN/23852/2018 File No : SIA/TG/MIN/23852/2018 Proposal Name : M/s. Sri Thirumala Stone Sand Metal Industry 5.038 ha or 12.45 Acres (6.0 Acres in A-Zone, Block No. 32A, 4.0 Acres in B-Zone, Block No. 32B and Acr 2.45 gts in Common Area)	State : Telangana District : Rangareddi Tehsil : Hayathnagar	Date of Submission : 05 Apr 2022	Non-Coal Mining	SRI THIRUMALA STONE SAND METAL INDUSTRY	Under examination of SEAC	  	

Thanking you,
 with regards

SATHISH KUMAR JAMPULA
 M/s. TEAM L & Consultants
 B-115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000



తెలంగాణ తెలంగాణ TELANGANA

Sl.No. 1061 Date 14-2-19 Rs. 100/-

Sold to... P. S. Renuka Rock Sand

Sto. Dto. Who... P. Ramesh, Panjala R. S. Reddy

For Whom... Sri Renuka Rock Sand

AGREEMENT OF SALE

Yogita S 243626

YOGITA

LICENCED STAMP VENDOR
Lic.No. 15-07-015/2013, R.L.No. 15-07-015/2019
Street. No. 08, Habsiguda, Uppal,
Medchal-Malkajgiri Dist.
Cell: 9390076887

THIS DEED OF SALE AGREEMENT is made and executed on this the 14th day of FEBRUARY 2019 by and between:

MRS. PISATI INDIRA W/o. PISATI LATE RAM REDDY, aged about 61 years, Occupation: Yoga Teacher, R/o: Villa No.14, Phase 1, Silveroak Bungalows, Cherlapally village, Hyderabad - 501301.

(Hereinafter called the "VENDOR") of the first part.

IN FAVOUR OF

M/s. SRI RENUKA ROCK SAND, REPRESENTED BY MANAGING PARTNER

1. Mr. Pyarasani Balraj S/O Mr. Pyarasani Lingamaiah, aged about 64 years, resident of House No: 12-13-316, Street No: 9, Tamaka, Secunderabad Hyderabad - 500033,
2. Mr. Srikanth Goud Panjala S/o. Sri. Ramanjaneyulu Panjala aged about 32 years, resident of House No: 6-127, Teachers Colony, Bibinagar, Nalgonda District, Telangana 508126.

(Hereinafter called the "VENDEES") of the other part

[Signature]

The terms THE VENDOR and THE VENDEES herein used shall wherever the context so admits mean and include their executors, successors, legal representatives, administrators and assignees etc.,

WHEREAS the VENDOR is the sole and absolute Owner, Possessor and Pattedar of the all that schedule mentioned Agricultural Dry Lands bearing Sy.No.250/A, thus the total admeasuring total extent of 9-29gts in sale Consideration admeasuring an area of Ac: 04 Acers, Situated at **BANDARAVIRALA VILLAGE, ABDULLAPURMET MANDAL, RANGA REDDY DISTRICT, TELANGANA** and he had been issued with Pattadar Passbook bearing No. TS05010100313 vide Katha No. 844 and his name is also mutated in revenue records.

WHEREAS the Vendor has offered to sell the said property free from encumbrances to the PURCHASER has purchase per acer of **Rs.48,50,000/- (Rupees Forty Eight Lakhs Fifty Thousand only)** total Extent Ac 04 Acers, for a total amount consideration of **Rs.1,94,00,000/- (One Crore Nintey Four Lakhs only)** as he is in need of money for his urgent financial necessities and the PURCHASER agreed to purchase the same for the said consideration.

It is hereby agreed by and between the Vendor and the PURCHASER that the PURCHASER agreed to purchase the said property for the sum of Rs.1, 94,00,000/- (One Crore Nintey Four Lakhs only)

THE VENDOR hereby covenant with the VENDEES as follows:

The PURCHASER has paid as follows:

1. The PURCHASER has paid by way of cash of Rs.25,00,000/- (Rupees Twenty Five Lakhs only) dated on 14-02-2019.
2. The PURCHASER has paid by way of Cheques of **Rs.27,74,375/- (Rupees Twenty Seven Lakhs Seventy four thousand Three hundred Seventy five only).**

A) Rs.5,00,000/- Ch.No:274223 dated:14-02-2019 of IDBI Bank, Habsiguda Branch.

B) Rs.5,00,000/- Ch.No:274224 dated:14-02-2019 of IDBI Bank, Habsiguda Branch.



- C) Rs.5,00,000/- Ch.No:274225 dated:14-02-2019 of IDBI Bank, Habsiguda Branch.
D) Rs.5,00,000/- Ch.No:274226 dated:14-02-2019 of IDBI Bank, Habsiguda Branch.
E) Rs.7,74,375/- Ch.No:274227 dated:14-02-2019 of IDBI Bank, Habsiguda Branch.

3. The PURCHASER has pay of Rs.48,50,000 (Rupees Fourty Eighty lakhs Fifty Thousand only) should be pay on or before 45 days on at this agreement of sale.
4. The PURCHASER has pay of remaining balance of **Rs.1,41,25,625/-(Rupees One Crore Fourty One Lakhs Twenty Five Thousand Six hundred Twenty Five only)** should be pay on or before 90 days on this agreement of sale.
5. The SCHEDULE PROPERTY shall be entered into and upon by the VENDEES who shall hold and enjoy the same as absolute owner without any interruption from the VENDOR or his legal heirs and any persons claiming through the VENDOR.
6. The VENDOR have already given vacant, physical possession of the SCHEDULE PROPERTY to the VENDEES.
7. The VENDOR have paid all taxes etc., payable on the SCHEDULE PROPERTY up to date and the VENDEES will have to pay such taxes etc., payable hereafter.
8. The SCHEDULE PROPERTY is free from all encumbrances, charges, mortgages, prior agreements of sale or lease hold or the Vendor hereby agreed any/ court cases or court attachment shall be sole responsible and clear by the vendor before at the time of registration.
9. The previous title deeds relating to the SCHEDULE PROPERTY hereby handed over to the VENDEES.
10. The VENDOR hereby agrees to co-operate with the VENDEES to get the title of the SCHEDULE PROPERTY changed in the name of the VENDEES in Revenue /Grampanchayath/Municipal Records.



11. The VENDOR does hereby agree to keep indemnified the VENDEES from and against all losses, costs, damages and expenses which the VENDEES may sustain by reason of anybody claiming to the said property or due to any defect in title of VENDOR.
12. The Land is not assigned land within the meaning of A.P. Assigned Land (Prohibition of Transfers) Act.9 of 1977, and it does not belong to or under mortgage to Govt. agencies/undertakings. And there is not any construction in the said land.
13. The VENDOR further declares that the schedule land is not attracted by the provisions of A.P. Land Reforms (Ceiling on Agricultural Holdings) Act.No.1 of 1973.
14. WHEREAS the VENDOR does hereby assure and affirm that the schedule property is not attracted by the provisions of the Andhra (Telangana Area) Tenancy and Agricultural Lands Act, 1950, The Andhra Pradesh Telangana Area abolition of Inam Act, 1955, the Andhra Pradesh (Scheduled Areas) Land Transfer Regulation 1959, The Andhra Pradesh Mahals (Abolition and conversion into Ryotwari) Regulation 1969, The Andhra Pradesh Muhals (Abolition and conversion Ryotwari) Regulation 1969, The Andhra Pradesh scheduled area Ryotwari Settlements regulation 1970, The Andhra Pradesh Agricultural Indebtedness (Relief) Act, 1977. And the Urban Land Ceiling & Regulation) Act.1976.

The VENDOR hereby declares that there are no mango Trees/Coconut Trees/Betal Leaf Gardens/Orange Groves or any such other gardens; that there are no mines or quarries of granites or such other valuable stones that there is no machinery no structures in the schedule mentioned property and no fish ponds etc., in the lands now being transferred; that is any suppressions of facts is notices at a future date, VENDOR will be liable for prosecution as per law, besides payment of deficit duty.





TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No. -ABP/TSPCB/RO-RR-I/CFE/2018 - 2467

Date: 31.07.2018

Sub: TSPCB - RO.I - RRD - TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

Ref: 1. Industry's CFE application received through TS-iPASS vide UID No. SML006058214297 on 11.07.2018 at TSPCB, RO-I, Rangareddy district.
2. CFE Committee meeting held on 31.07.2018 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the 1st reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher with production capacities as mentioned below, with a proposed project cost of Rs. 95 Lakhs (Rupees Ninety Five Lakhs only).

Sl.No.	Proposed Product	Quantity
1	Robo Sand	70000 Kgs/day
2	20 mm Metal	70000 kgs/day
3	6 mm Metal	70000 Kgs/day
4	GSB	70000 Kgs/day
5	Dust	70000 Kgs/day

2. As per the application, the above activity is to be located at Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office-I, Rangareddy District on 31.07.2018 and found that the site is surrounded by **East:** Agricultural Lands; **West:** Open Land; **North:** Approach road; **South:** M/s. BNR Stone Crusher.
4. The Board, after careful scrutiny of the application, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To
M/s. Tirumala Rock Sand Manufacturing Unit,
Sy.No.246/AA, 247/A, 247/AA&249/AA,
Bandaraviryala (V),
Abdullapurmet (M), Rangareddy District.


ENVIRONMENTAL ENGINEER
Environmental Engineer
T.S. Pollution Control Board
Regional Office-I, R.R. District.



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 2388750
Fax: 040 - 238
Website: tspcb.c

CONSENT ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 210822779675

Dt. 21.10.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.3	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1.	Robo Sand	70,000 Kgs/day
2.	Stone Metal (20 mm)	70,000 Kgs/day
3.	Stone Metal (6 mm)	70,000 Kgs/day
4.	GSB	70,000 Kgs/day
5.	Dust	70,000 Kgs/day.

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent is valid for a period upto 31.12.2030.

Sd/-
MEMBER SECRETARY

To
M/s. Tirumala Rock Sand Manufacturing Unit,
Sy.No.246/AA, 247/A, 247/AA, Bandaraviryala (V),
Abdullapurmet (M), Rangareddy District

///T.C.F.B.O///

B. B. Kirish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO & HWA order dt. 06.01.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 06.01.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 2.0 KLD

S.No	Purpose	Quantity
1	Dust suppression	1.5 KLD
2	Domestic	0.5 KLD
	Total:	2.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs.1,17,200/- for a period upto 31.10.2024.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads within the premises.
11. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
14. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Tirumala Rock Sand Manufacturing Unit,
Sy.No.246/AA, 247/A, 247/AA, Bandaraviryala (V),
Abdullapurmet (M), Rangareddy District

///T.C.F.B.O///

Rubli...

✓ SENIOR ENVIRONMENTAL ENGINEER (FAC)



GOVERNMENT OF TELANGANA

FORM NO. 4

Prescribed under Rule 4 (4)

Licence to work a Factory

1. Registration Number	103308
2. Application Number	SML006058272882CFO
3. Full Name of Factory	TIRUALA ROCK SAND MANUFACTURING UNIT
4. Full Address / Location of Factory	SY NO : 246/AA, 247/A, 247/AA & 249/AA (PART), CHINNA RAVIRYAL (G.P), BANDA RAVIRYAL, Banda Raviryal, Abdullapurmet, Rangareddy - 500070
5. Full Postal Address for Communications relating to the Factory	SY NO: 246/AA,247/A,247/AA & 2,BANDARAVIRYAL,Banda Raviryal,Abdullapurmet,Rangareddy,0
6. Maximum Horse Power installed Regular / Standby	890 HP
7. Maximum Number of Workers to be Employed	20
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	BUDIDI NANDA REDDY H NO: 2-59, UPPARIGUDA, Ibrahimpatnam (Khalsa), Ibrahimpatnam, Rangareddy, Telangana - 501506

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled.

Date : 10/12/2019

Signature valid

Govt Of 10-12-2019
BY P. N. RAJIA
INSPECTOR OF FACTORIES
TELANGANA
500003

Note:

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

SRI TIRUMALA STONE SAND METAL INDUSTRY

H. No. 17-1-386/88, SN Reddy Nagar Colony, Champapet, Hyderabad.

To
The Member Secretary,
O/o. Telangana State Pollution Control Board,
A-3, Industrial Estate, Sanath Nagar,
Hyderabad, Telangana State.

11 OCT 2023

Respected Sir,

Sub: Submission of Originals of Bank Guarantee and Demand Draft as part of Environmental Clearance documentation for the proposed Stone and Metal and Gravel/Morrum extraction in an area of 5.038 Ha (12.45 Acres). (6.0 Acres in A-Zone, Block No. 32A, 4.0 Acres in B- Zone, Block No. 32B and Acres 2.45 gts in Common Area), located Survey No. 268, Chinnaraviryala Village, Abdullapurmet mandal, Ranga Reddy District, Telangana State- M/s. Sri Tirumala Stone Sand Metal Industry - VIOLATION - Environmental Clearance - reg.

- Ref:** 1. EC Proposal No. SIA/TG/MIN/419393/2023.
2. 237th SEAC MOM dt. 09.06.2023.
3. 232nd SEIAA MOM dt. 28.07.2023
4. Acknowledgement copy of submission of BG and DD on 05.09.2023 to MS, TSPCB

With reference to the above, oral instructions by JCEE, EC section, we herewith resubmitting the revised Demand Draft for penalty amount.

- Demand Draft of Rs. 3,05,800/- for penalty amount vide DD No. 015319 dt. 26.09.2023 drawn on HDFC Bank.

We request you to kindly process our application and acknowledge the receipt of the same.

Thank you,

Yours Sincerely,

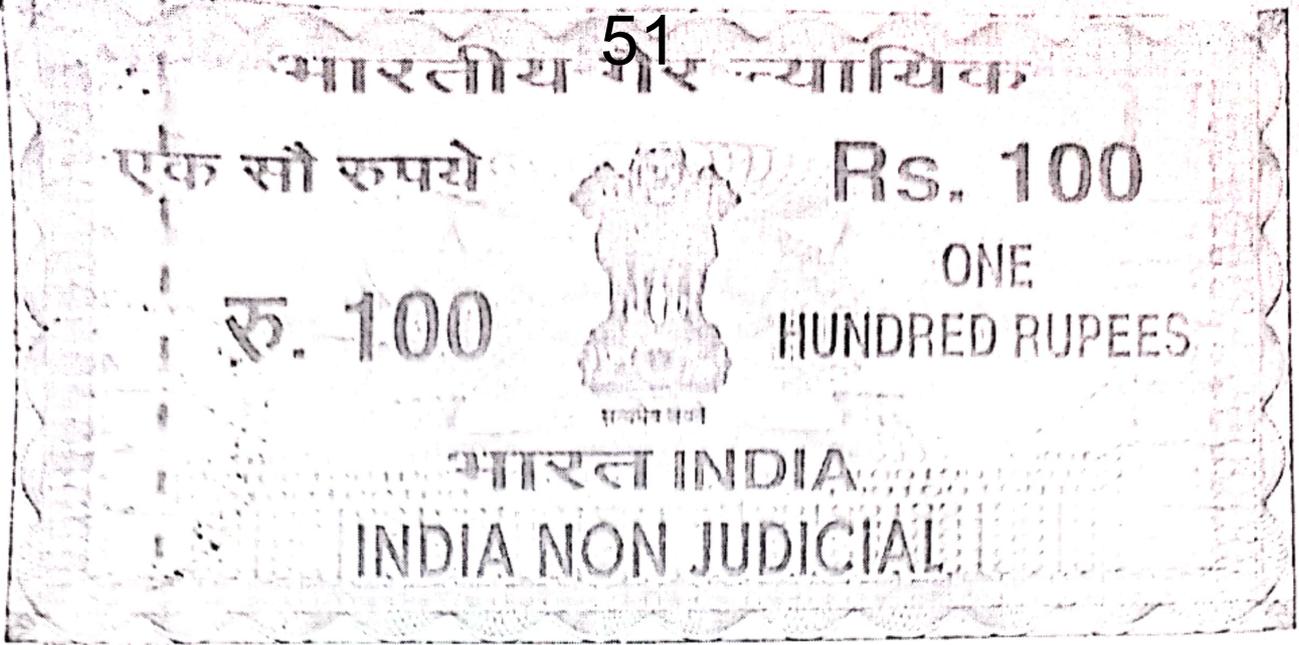
for M/s. Sri Tirumala Stone Sand Metal Industry



Smt. B. Prabhavathi
Proprietor

Enclosure: Revised original Demand Draft

51



తెలంగాణ తేలంగానా TELANGANA

27824

Trans ID: 230726105521064619
 Date: 26 JUL 2023, 10:57 AM
 Purchased By:
 R PRASHANTH
 W & R NANDARIDDY
 R & R DIST
 For Whom
 M/S SRI THIRUMALA STONE SAND METAL INDUSTRY

AT 032799

J RAMA RAO ADAR
 LICENSED CHAMPION/DOR
 Lic No: 15-27-001/2010
 Ren No: 15-27-001/2022
 HNO 8-5-521 KARNAMGHAT
 (V) SARDORN AGAR (M)
 RANGAREDDY DIST 500079
 Ph: 9441618924

To.

MEMBER SECRETARY,
 TELANGANA STATE POLLUTION CONTROL BOARD,
 PARYAVARAN BHAWAN, A-3, INDUSTRIAL ESTATE,
 SANATH NAGAR, HYDERABAD-500 018
 TELANGANA.

BANK GUARANTEE No.	8627IPEBG230035
ISSUED ON BEHALF OF	M/s. SRI TIRUMLA STONE SAND METAL INDUSTRY Sy No.268,Chinnaraviryala(V),Abdullapurmet(M), Ranga Reddy District.
Amount of Guarantee	Rs.2,52,000
Guarantee Date	27-07-2023
Guarantee Expiry Date	26-07-2026
Guarantee Claim Expiry Date	26-07-2027



कुते बैंक ऑफ इंडिया
 For BANK OF INDIA

मुख्य प्रबंधक Chief Manager
 मलकपेट शाखा, हैदराबाद.
 Malakpat Br, Hyderabad.

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Whereas, under the Member Secretary, Telangana State Pollution Control Board (hereinafter referred to as 1st Party) for an amount not exceeding Rs.2,52,000/- (Rupees Two Lakhs Fifty Two Thousand only) has agreed to accept a bank guarantee only at the request of A. M/s. SRI TIRUMLA STONE SAND METAL INDUSTRY (hereinafter referred to as 2nd Party). We, Bank of India a body corporate constituted under the Banking Companies(Acquisitions & Transfer of Undertakings) Act, 1970 having its Head office at Star House, Plot No.C-, G-Block, Bandra Kurla Complex, Bandra(East), Mumbai 400 051 and having branches all over India, and one of its Branches designated as Malakpet Branch situated at Door No. 16-2-677/2&2/1, Judges Colony, Malakpet, Hyderabad-500 036 (herein after called "The Bank") has agreed to give such guarantee.

The Guarantee is issued subject to the condition that the liability of the Bank under this Guarantee is limited to a maximum of Rs.2,52,000/- (Rupees Two Lakhs Fifty Two Thousand only) and the guarantee shall remain in full force up to 26-07-2026 (3 Years from the date of issuance of Guarantee) from the date of its execution and cannot be revoked during its currency otherwise that by written demand or claim under this guarantee served on the bank or on or before claim expiry date i.e., 26-07-2027 from the date of execution of the Bank Guarantee.

SUBJECT TO AS AFORESAID

That, the total budgetary provision with respect to remediation plan and Natural & Community Resource Augmentation plan is Rs.2,52,000/- (Rupees Two Lakhs Fifty Two Thousand only).

That, Remediation plan and Natural & Community Resource Augmentation plan shall be implemented in 3 years from the date of issue of Environment Clearance by MoEF&CC whereas bank guarantee shall be for 3 years.

That, the Bank guarantee shall be released after recommendations of the Regulatory Authority.

Whereas, the 1st party shall released Bank Guarantee after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan by the 2nd party, and whereas, we, Bank of India at Malakpet Branch, do hereby undertake to pay the Telangana State Pollution Control Board, an amount not exceeding Rs.2,52,000/- (Rupees Two Lakhs Fifty Two Thousand only) as and when demanded by the 1st party within the claim expiry date of the Bank Guarantee.



फूते बँक ऑफ इंडिया
For BANK OF INDIA

मुख्य प्रबंधक Chief Manager
मलकपेट शाखा, हैदराबाद.
Malakpet Br, Hyderabad.

B.G. No:862711F:BG230035
Issue Date: 27-07-2023
Valid up to: 26-07-2026

Notwithstanding anything contained herein:

1. Our liability under this Bank Guarantee shall not exceed Rs.2,52,000/- (Rupees Two Lakhs Fifty Two Thousand only).
2. This Bank Guarantee shall be valid upto 26-07-2026 (Expiry Date -3 years from the date of issuance).
3. We are liable to pay the guaranteed amount or any part thereof under' this Bank Guarantee only and only if a written claim or demand is served on the Bank on or before 26-07-2027 (Claim Period - One Year from the date of expiry of the Bank Guarantee).
4. Thereafter the Bank shall stand discharged from all its liability under this guarantee and all your rights under this guarantee shall stand extinguished, irrespective of the fact whether the guarantee in original is returned back to us or not.

The confirmation of this guarantee is available with our controlling office. The beneficiary in their own interest should obtain such confirmation from the controlling office at the following address .

ADDRESS OF THE CONTROLLING OFFICE:

The Zonal Manager,
Bank of India, Telangana Zone,
PTI Building, 2nd floor, A C guards,
Hyderabad-500004

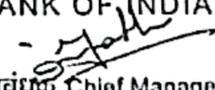
Dated at Hyderabad
27th July 2023

Date: 27-07-2023.

Place: Hyderabad.



कृते बँक ऑफ इंडिया
For BANK OF INDIA


मुख्य प्रबंधक Chief Manager
मलकपेट शाखा, हैदराबाद.
Malakpet Br, Hyderabad.



कर्णाटक बैंक लिमिटेड
KARNATAKA BANK LTD.
AHMEDABAD - MANGALURU

कोड सं./CODE NO.

047

D.D.NO.

672262
A/c Payee

DEMAND DRAFT

29072023
D D M M Y Y Y Y

(अदाकर्ता शाखा Issuing Branch)

ON DEMAND PAY MEMBER SECRETARY, TELANGANA POLLUTION CONTR
OL BOARD, HYDERABAD
माँगे जाने पर Three Lakh Five Thousand Seven
RUPEES hundred Sixty One only
रुपये

क्रो या उनके आदेश पर
OR ORDER प्राप्त मूल्य के लिये

अदा करें

₹ ****3,05,761.00

DD 672262 THIRUPATHI RAO N

For Value Received

कृते कर्णाटक बैंक लिमिटेड
For KARNATAKA BANK LTD.

कर्णाटक बैंक लिमिटेड KARNATAKA BANK LTD.
रजिस्टर्ड और प्रधान कार्यालय : मंगलूर 2 Registered & Head Office: MANGALURU - 2
DELHI SERVICE BRANCH

PAYABLE AT PAR AT ALL BRANCHES
(अदाकर्ता शाखा / Drawee Branch)

555

कोड सं./CODE NO.

Key
PRATHIBHA SAMAGAK
Authorised Signatories
PA NO 5535
ABM ST NO. 10217

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MANGALURU BRANCH LTD. MANGALURU, 2010
वारी दिनांक जारी की तारीख से तीन महीने तक वैध है।
Valid for three months from the date of issue

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F. No.: 656A/9702

MCKB/W

⑈ 672262⑈ 000052000⑈

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A/C PAYEE ONLY
NOT NEGOTIABLE

MANAGER'S CHEQUE
VALID FOR 3 MONTHS ONLY

26092023

Pay ***** MEMBER SECRETARY, TELANGANA STATE POLLUTION CONTROL BOARD *****

Or Order

या उनके आदेश पर

अदा करें
Rupees
रुपये

THREE LAKH FIVE THOUSAND EIGHT HUNDRED ONLY.

₹ 3,05,800.00

FOR VALUE RECEIVED

Handwritten signature and date: 02/09/23

AUTHORISED SIGNATORIES
Please sign above

BUDIDI PRABHAVATHI

**VANASTHALIPURAM - LB NAGAR
HYDERABAD - 500070
REF. No. 104312015570**

⑈015319⑈ 500240032⑈ 999989⑈ 12

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 11TH RESPONDENT
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 11th Respondent